

VALIDITY OF VEHICLE DOCUMENTS DURING LOCKDOWN

Panaji; April 15, 2020

In view of COVID-19, the Government has provided for the availability of the essential goods and productions and has allowed the vehicle for the transport of such goods/cargo. It has come to the notice of the Government that citizens are facing difficulties in renewal of validity of various documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989 due to lockdown in the country and closure of Government Transport Offices.

In view of this, for the requirements of the validity of the documents under the Motor Vehicle Act, 1988 and Central Motor Vehicle Rules, 1989 it is advised that the validity of Fitness, Permit all types, Driving License, Registration or any other concerned documents whose extension of validity could not or not likely be processed due to lockdown and which have expired since **February 1, 2020** or would expire by **June 30, 2020** the same may be treated to be valid till **June 30, 2020**. Enforcement authorities are advised to treat such documents valid till **June 30, 2020**.

‘Non-use clause facility’ for transport vehicle for suspension of tax liability, which is operational in a number of states and the facility is being provided by NIC on the VAHAN platform online, may be adopted by other states to give relief to the commercial vehicles like taxi, bus etc. which are non-operational under the current circumstances.

DI/NB/JA/SGN/CR/NSS/2020/1858

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